

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1363 of 2019**

**IN THE MATTER OF:**

**Aashish Nevatia**

**...Appellant**

**Versus**

**CFM Asset Reconstruction Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Ms. Neeha Nagpal, Mr. S. Ahuwalia and Mr. vishwendra Tomar, Advocates.**

**For Respondent: Mr. P.K. Mullik, Advocate for Respondent No. -1  
Ms. Soma Mullik, Advocate for Respondent No.- 2**

**O R D E R**

**14.02.2020** Learned counsel for Resolution Professional submits that Tally Data has not been supplied by the Appellant despite requisition made in that regard. In the circumstances, it is impressed upon learned counsel for the Appellant to ask the Appellant to co-operate with the Resolution Professional and provide the requisites record / data as sought within three days, failing which appropriate order will be passed.

Meanwhile, pleadings may be completed.

List the appeal 'For Admission (After Notice)' on **27<sup>th</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)